

HIGH COURT OF HIMACHAL PRADESH, SHIMLA

No.HHC/Rules(Vol V)/1997-

Dated: 26.11.2013

CORRIGENDUM

The figures '1997' shall stand added after the words " High Court of Himachal Pradesh", in the last line of the first para of the 3rd amendment notified vide this Registry Notification No.HHC/Rules (Vol. V)1997-26025-33, dated 21/24.9.2013.

Further, the figures '2013' shown under Sr. No. 1 of short title in the fourth line" shall stand replaced by the figures '1997' and the figures '2013' shall follow after the words (3rd amendment).

Besides, sub-rule (x) & (xi) shall stand renumbered as sub-rule (vii) and sub-rule (viii) in the fourth line after the words 'sub-rule (vi) under amendment (a).

BY ORDER

REGISTRAR GENERAL

Endst.No.HHC/Rules(Vol V)/1997-

Dated: 26.11.2013

Copy forwarded for information and necessary action to:-

- 1 The Principal Private Secretary to Hon'ble the Chief Justice.
- 2.The L.R.cum-Principal Secretary (Law) to the Govt. of H.P.,Shimla-2.
- 3.Secretaries to the Hon'ble Judges for kind perusal of the Hon'ble Judges.
- 4.All the Additional Registrars, H.P. High Court, Shimla.
- 5.All the Deputy Registrars /Assistant Registrars/Secretaries/Court Masters/Private Secretaries/Section Officers/ Marriage Counsellor/ Chief Librarian/Public Relation Officer and Protocol Officer of the Registry.
- 6.The Secretary/Private Secretary/ PAs to the Registrar General/ Registrar (Inspection, Confidential & Budget)/ Registrar (Legal Research & Rules)/ Registrar(Judicial & J.B.)/Registrar (Vigilance, Finance & Accounts)/ OSDs, CPC/ Assistant Co-ordinator (Mediation), H.P. High Court, Shimla.
- 7.The NIC Officers posted in the High Court with a request to update the High Court Website.
- 8.The Technical Director, NIC of this Registry for conversion of the same into digital form on Gazette website in terms of this Registry Office Order No.HHC/Admn.1(18)/78-XI-9935-41, dated 8.4.2011.
- 9.Guard file.

Assistant Registrar(Rules)